

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A./100/121/2019 in
O.A./100/1818/2013
M.A./100/1424/2019

New Delhi, this the 20th day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Ravinder Kumar Madan
Son of Shri Bhim Sen Madan,
Head Enquiry & Reservation Clerk
Railway Station, Panipat Applicant

(Through Shri G.D. Bhandari, Advocate)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi
2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi
3. Divisional Traffic Manager,
Northern Railway,
State Entry Road,
New Delhi Respondents

(Through Shri Satpal Singh with Ms.Neetu Mishra, Advocates)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman

This application is filed with a prayer to review the order dated 19.12.2018.

2. We heard Shri G.D. Bhandari, learned counsel for the applicant.

3. The OA itself was the second round of litigation. The detailed and complex facts of the case were taken note of and after noticing that the punishment that was imposed by the Disciplinary Authority (DA) was enhanced without basis, enhanced punishment was set aside. As regards the one imposed by the DA, ample justification was found.

4. We do not find any basis to review the order dated 19.12.2018. The R.A. is, therefore, dismissed. M.A.1424/2019 also stands disposed of.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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